

Rejoin filed but no
inadvertently lying as adjourned
without date as no date is
fixed after 10.1.94.
Submitted for fixing a date
before Registrar.

by
26/1/97

(2)

OA 1675/93

Submitted before
Registrar for fixing
a date please. Kuc
26/1/97

DR(J)

A date for listing the
case Before the Hon'ble Court
may kindly be fixed.

26/1/97

Registrar

Dis' on 19/12/97

26/1/97

as
RA not filed

by

Registrar

19.12.97
S.B. not available.
Seen Office report.

NO R.A. filed, Let

R.A. be filed by

27-01-98.

Registrar

as
RA not filed

by
23.1.98

(1)

O.A. No. 1675 of 1993

3.11.1993

Hon. Mr. S. Das, Gupta, A.M.

Sri B.D. Upadhyaya appeared on behalf of the applicant and states that the matter regarding the transfer of the applicant is already subject matter in O.A. No. 1242 of 1993 which is ~~already~~ pending before this Tribunal. Meantime, the eviction proceedings have been initiated against the applicant, hence this application.

Let, C.A. be filed within 4 weeks. R.A. if any, may be filed within 2 weeks thereafter. List this case on 10.1.1994 for admission.

The eviction proceedings, if any, may be continued but the final order of eviction shall not be passed until final orders in O.A. No. 1242 of 1993 and in the present O.A. ~~are~~ are passed.

Copy of the petition, meant for the respondents as well as the copy of this order may be given to Sri G.S. Singh by the office.

W
A.M.

10/1/94

Hon. Mr. Maharaj Din, J.M.

None appeared on behalf of the applicant. Sri C.S. Singh Counsel for the respondents has stated that the Counter is ready but it could not be filed as the copy not served to the applicant. The Counter be filed within a week. R.A., if any, be filed within two weeks thereafter, list this case before D.R.(J) for completion of pleadings and thereafter it be listed according to its date.

W
J.M.

Received a copy
B.D. Upadhyaya
4/11/93

Received petition copy
All respondents
Admitted
to Sri C.S. Singh
5/11/93

OR
In compliance with Hon. Court order dt 3/11/93 petition copies have been issued to the Counsel for the respondents.
5/11/93. No C.A. has been filed so far.

S
7/11